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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 309/94
IN
O.A. NO. 1329/90

New Delhi, 22nd September, 1994

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)
THE HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

P. M. Sangal,
Principal Chief Conservator of Forests,
R/O D-II/34, Road-1,
Andrews Ganj,
New Delhi - 110049.

... Applicant

Versus

1. Union of India through
Secretary, Ministry of
Environment & Forests,
Parivarayan Bhawan, CGO Complex,
Lodi Road, New Delhi.

2. Union of India through
Secretary, Ministry of
Personnel, Public Grievances
& Pensions, Deptt. of Personnel
& Training, North Block,
New Delhi - 1.

... Respondents

ORDER (By Circulation)

Shri S. R. Adige, Member (A) -

In this application dated 2.9.1994, Shri P. M. Sangal has prayed for review of judgment dated 9.8.1994 in O.A. No. 1329/90 - P. M. Sangal vs. Union of India.

2. A perusal of the contents of the review application makes it clear that in the guise of a review, the applicant is actually seeking an appeal against the impugned judgment. In a review application, we are circumscribed by the provisions of Order XLVII Rule 1 Code of Civil Procedure.

3. In A. T. Sharma vs. A. P. Sharma & Ors : AIR 1979 SC 1047, it has been clearly held that the power of

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review should not be exercised to go into the merits of the decision. That would be the province of a court of appeal. A power of review is not to be confused with appellate power.

4. Under the circumstances, this review application is rejected.

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Member (J)

S. R. Adige
(S. R. Adige)
Member (A)

/as/